

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F' NEW DELHI**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
SHRI N.K. CHOUDHRY, JUDICIAL MEMBER**

**ITA No.5983/Del/2019
Assessment Year: 2014-15**

DCIT, Circle -1,
New Delhi.

Versus

Rural electrification Corporation
Ltd., Core-IV, Scope Complex,
7 Lodhi Road, New Delhi.

PAN:AAACR4512R

(Appellant)

(Respondent)

Appellant by : Shri Binod Gupta, Ld. CA
Respondent by : Shri N.C. Swain, Ld. CIT/ DR

Date of hearing : 13.06.2022
Date of order : 15.06.2022

ORDER

PER N.K. CHOUDHRY, J.M.

This appeal has been preferred by the Revenue against the order dated 30.04.2019, impugned herein, passed by the Id. Commissioner of Income Tax (Appeals)-22, New Delhi, for the assessment year 2014-15.

2. The Assessee by filling the instant application dated 13.06.2022 has claimed that since the Assessee has availed the immunity scheme i.e. Vivad Se Vishwas under The Direct Tax Vivad se Vishwas Act, 2020 and the Income Tax Department has issued Form No. 5 in response to the application filed by the Assessee under the scheme, therefore, the appeal of the Revenue Department may be dismissed as withdrawn.

3. The Ld. DR did not refute the factual position.

4. Considering the application for withdrawal of the appeal and Form-5 dated 30.10.2021(Copy already on record) issued by the Department, the appeal of Revenue Department is liable to be dismissed as withdrawn, hence, ordered accordingly.

5. In the result, instant Revenue Department's appeal stands dismissed as withdrawn.

Order pronounced in the open court on 15/06/2022.

Sd/-

(ANIL CHATURVEDI)
ACCOUNTANT MEMBER

Sd/-

(N.K. CHOUDHRY)
JUDICIAL MEMBER

*aks/-